

12 hrs.

RE ADJOURNMENT MOTION

SHRI VASANT SATHE (Akola): On a point of order, Sir, under rule 376.

SHRI JYOTIRMOY BOSU (Diamond Harbour): There is no business before the House.

MR. SPEAKER: I have overruled the adjournment motion you have given notice of. I have informed you.

SHRI JYOTIRMOY BOSU: You cannot have double standards. Yesterday you allowed Mr. Stephen to read out under proviso 2 of rule 60....

MR. SPEAKER: Yesterday, the matter was totally discussed. It is open to the Speaker to reject it outright.

SHRI JYOTIRMOY BOSU: You must follow a standard. You cannot be partial. (*Interruptions*)

MR. SPEAKER: This question was thoroughly discussed.

SHRI JYOTIRMOY BOSU: The ex-Lt. Governor, Mr. Kishan Chand, has been murdered. The police are trying to bring out the facts. You must allow me under rule 60....

MR. SPEAKER: It is for me to decide, whether I should allow under rule 60. It is not for you to compel me.... (*Interruptions*)

SHRI SAUGATA ROY (Barrackpore): Don't you think that the matter regarding the murder of ex-Lt. Governor, Mr. Kishan Chand, is of great importance to everybody? You must allow it to be raised in the House. There is a mystery about it.

MR. SPEAKER: The reason for the rejection is that the matter is under investigation.

SHRI JYOTIRMOY BOSU: You are allowing irrelevant and bogus ad-

journalment motion.... (*Interruptions*)
You allow me to read out the adjournment motion....

MR. SPEAKER: No. The rule is very clear.

SHRI JYOTIRMOY BOSU: Day before yesterday, you violated rule 199. We had it yesterday also. You allowed Mr. Stephen....

MR. SPEAKER: It is only when the Speaker wants to be clear. This is a matter not to be cleared.

SHRI JYOTIRMOY BOSU: I would like to ask you one question.

MR. SPEAKER: I am not answering any question. I am not on the Treasury Benches; I am the Speaker.

SHRI JYOTIRMOY BOSU: On a point of order.

MR. SPEAKER: What is the rule?

SHRI JYOTIRMOY BOSU: Your Assistant came and told me that the inquiry is going on and, therefore, the adjournment motion is not being admitted. That shows that you are not in possession of full facts. Here, rule 60, proviso 2, comes in.

MR. SPEAKER: It is for me to decide.

SHRI JYOTIRMOY BOSU: What does rule 60, proviso 2, say? It says:

"Provided further that where the Speaker is not in possession of full facts about the matter mentioned therein, he may before giving or refusing his consent read the notice of the motion...."

MR. SPEAKER: I am in possession of full facts.

SHRI JYOTIRMOY BOSU: How can you say that?

MR. SPEAKER: You cannot decide whether I am in possession of full facts or not.

SHRI JYOTIRMOY BOSU: Your Assistant communicated to me that an inquiry is going on and, therefore, the permission is being withheld. That establishes that you are not in possession of full facts.... (*Interruptions*)

MR. SPEAKER: No recording hereafter.

SHRI JYOTIRMOY BOSU: ** (*Interruption*) **

MR. SPEAKER: I cannot be dictated by anybody. In the case of an adjournment motion, it is upto the Speaker to reject it. I am in possession of full facts. It is for me to place it before the House or not. I have not placed it before the House. You cannot place it before the House.

SHRI JYOTIRMOY BOSU: I am on a point of order. Let me make out my case. Let it be clearly understood.

MR. SPEAKER: You can only read out rule 60, not the facts.

SHRI JYOTIRMOY BOSU: I will give the facts.

MR. SPEAKER: You cannot dictate to the Speaker. There should be an orderly House. I am on the ground that investigation is still going on.

SHRI JYOTIRMOY BOSU: You are not acting impartially.

MR. SPEAKER: Everybody thinks, when it goes against him, the Speaker is not impartial.

SHRI SAUGATA ROY: Do you think that the alleged suicide of ex-Lt. Governor is not an important matter, whether there is a mystery about it?

MR. SPEAKER: Even in important matters, there are certain norms. When an investigation is going on, the House should not discuss it.

SHRI JYOTIRMOY BOSU: I am on a point of order.... (*Interruptions*)

MR. SPEAKER: You have been on the point of order all the time.

SHRI JYOTIRMOY BOSU: Your Secretariat Assistant conveyed to me your decision regarding admission of adjournment motion.

(*Interruptions*)

MR. SPEAKER: This is a matter of my decision. Whether I have full facts or not, it is not for you to say that I have full facts or not.

SHRI JYOTIRMOY BOSU: Whether you have already communicated it.

MR. SPEAKER: Yes, I have already communicated it. The investigation is going on.

SHRI JYOTIRMOY BOSU: You are not in possession of full facts. That is the case.

(*Interruptions*)

MR. SPEAKER: I am unable to accept this suggestion.

SHRI JYOTIRMOY BOSU: You are not in possession of full facts. That is an undisputed matter. Now the rule clearly provides for a situation like this. Rule 60, proviso (2) says:

“Provided further that where the Speaker is not in possession of full facts about the matter mentioned therein.”

(*Interruptions*)

MR. SPEAKER: I am not allowing the facts.

(*Interruptions*)

Mr. Bosu, I have repeatedly told you whether I am in possession of the full facts or not, it is not for you to decide: it is not for you to say whether I am in possession of full facts or not. I have disallowed it. Do not record.

(*Interruptions*) **

THE PRIME MINISTER (SHRI MORARJI DESAI): After the ruling of the Speaker, you should not go on like this. You can find out other method of bringing it up, if you like.

(Interruptions)

This is not correct.

(Interruptions)

MR. SPEAKER: We are familiar with the rules. Do not unnecessarily discuss it.

(Interruptions)

RE POINT OF ORDER

SHRI VASANT SATHE (Akola): The other day, the Leader of the opposition and the Leader of the House, while replying between two business matters—Sir, a specific demand was made about the correspondence between the ex-Home Minister and the Prime Minister.....

(Interruptions)

I am on a point of order. Please listen.

(Interruptions)

You yourself have observed that under rule 199, it could not be done. There are other means under which...

(Interruptions)

You have advised that there are rules, ways of doing it.

(Interruptions)

I have given notices on this subject under Rules 377, 184, 170 and 193. Sir, I have exhausted every single rule for bringing this matter of questioning the order....

MR. SPEAKER: This is not a point of order.

SHRI VASANT SATHE: Of the Prime Minister by ex-Home Minister. This is a matter of importance. How can the Government go on if a Home Minister questions.....

(Interruptions)

MR. SPEAKER: The point of order may be raised in relation to the business before the House. This is not before the House.

(Interruptions)

SHRI VASANT SATHE: I would like to know from you—we are agitating; the whole country is agitating, you know about it—we are entitled to know what has happened to that serious charge of corruption levelled by the ex-Home Minister against not only the Prime Minister but of other Ministers. What has happened to that?

MR. SPEAKER: That is not a point of order.

SHRI VASANT SATHE: We want that correspondence to be placed on the Table of the House. Let the Prime Minister assure us that that correspondence will be placed on the Table of the House. You cannot gag us; you cannot shut us out.

MR. SPEAKER: Who can shut you out?

SHRI VASANT SATHE: You cannot. You are deliberately trying to shut me. I have sought every forum. (Interruptions)

You may recall what happened when Mr. L. N. Mishra's case was there. These very people were asking for those papers to be laid on the Table of the House.

MR. SPEAKER: This is no point of order.

SHRI VASANT SATHE: How are you going to allow this? You rejected my Adjournment Motion yesterday. You are rejecting Call-Attention. You are rejecting the notice under rule 377. Here is the notice that I had given under rule 377. What are